GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO. 3795 TO BE ANSWERED ON 17.03.2020

PROHIBITION OF EMPLOYMENT AS MANUAL SCAVENGERS AND THEIR REHABILITATION ACT, 2013

3795. SHRI SHRINIWAS PATIL:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has appointed a Central Monitoring Committee to review the implementation of the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 and if so, the details thereof;
- (b) whether the Committee has found that many States are lagging behind in the rehabilitation of manual scavengers and if so, the action taken by the Government in this regard;
- (c) whether the Government is implementing Self Employment Scheme for Rehabilitation of Manual Scavengers (SRMS) through National Safai Karamcharis Finance and Development Corporation (NSKFDC); and
- (d) if so, the details thereof and the success achieved since its inception?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE)

- (a): A Central Monitoring Committee (CMC) has been constituted under the Chairmanship of Minister of Social Justice and Empowerment as per the provisions of "Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013" (MS Act, 2013). The composition of the CMC has been prescribed under Section 29(2) of the MS Act, 2013 which is as per **Annexure**.
- (b): The CMC has reviewed the progress of rehabilitation of identified manual scavengers and issued directives to States and Union Territories to rectify deficiencies in the documents, such as bank account details, incomplete address of the beneficiaries to ensure release of rehabilitation benefits
- (c): Yes Sir.

(d): The Self Employment Scheme for Rehabilitation of Manual Scavengers was revised in synchronization with the provisions of MS Act, 2013 in November, 2013. Details of rehabilitation benefits provided to the identified manual scavengers and their dependents since 2013-14 upto 29.02.2020 are as under

Sl. No.	Rehabilitation benefits	Number of Beneficiaries
1	Onetime Cash assistance @ Rs.40,000/- per beneficiary.	43407
2	Skill Development Training with monthly stipend of Rs.3000/-	8792
3	Capital Subsidy upto a maximum of Rs.3,25,000/-	1074

Annexure referred in reply to Part (a) of Lok Sabha unstarred Question No. 3795 for answer on 17.03.2020 regarding "Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013"

The Central Monitoring Committee shall consist of the following members, namely:—

- (a) The Union Minister for Social Justice and Empowerment—Chairperson, ex officio;
- (b) Chairperson of the National Commission for Scheduled Castes—member, ex officio;
- (c) Minister of State in the Ministry of Social Justice and Empowerment— member, ex officio;
 - (d) Chairperson, National Commission for Safai Karamcharis— member, ex officio;
- (e) the Member of the Planning Commission dealing with development of the Scheduled Castes—member, ex officio;
- (f) three elected members of Parliament belonging to Scheduled Castes, two from the Lok Sabha and one from the Rajya Sabha;
 - (g) Secretaries of the Ministries of,—
 - (i) Social Justice and Empowerment, Department of Social Justice and Empowerment;
 - (ii) Urban Development;
 - (iii) Housing and Urban Poverty Alleviation;
 - (iv) Drinking Water and Sanitation;
 - (v) Panchayati Raj;
 - (vi) Finance, Department of Financial Services; and
 - (vii) Defence,

members, ex officio;

- (h) Chairman, Railway Board—member, ex officio;
- (i) Director-General, Defence Estates— member, ex officio;
- (*j*) representatives of not less than six State Governments and one Union territory, as the Central Government may, notify;
- (k) not more than six social workers belonging to organisation working for the prohibition of manual scavenging and rehabilitation of manual scavengers, or, representing the scavenger community, resident in the country, to be nominated by the Chairperson, two of whom shall be women;
- (/) Joint Secretary, Department of Social Justice and Empowerment in the Ministry of Social Justice and Empowerment, looking after development of Scheduled Castes—Member-Secretary, ex officio;
- (*m*) such other representatives of Central Ministries or Departments and agencies which, in the opinion of the Chairperson, are concerned with the implementation of this Act.